

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 08/(MAH)/2014
CA No.

CORAM:

Present:

SHRI B.S.V. PRAKASH KUMAR
MEMBER (J)

SHRI V. NALLASENAPATHY
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
THE NATIONAL COMPANY LAW TRIBUNAL ON 24.01.2017

NAME OF THE PARTIES: Mr. Ajay Tajpuriya

V/s.

M/s. Goel Ganga Infrastructure & Real Estate P. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956
and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1)	Counsel Mr. Kunal Dwarkadas also Mr. Tejpal Patankar i/b Kanga & Co.	Advocates for petitioners	Tjpal 24/01/2017
2)	Deepak D. Deshpande	Advocate for Respondents	Deepak 24/01/17

Order

TCP No.08/397-398/NCLT/MB/MAH/2014

At request of the Respondent Counsel seeking time for filing reply to the amended Company Petition, time for filing reply has been extended for two weeks hereof, rejoinder if any, in two weeks thereof.

List this matter for hearing on 7.3.2017.

Sd/-

B.S.V. PRAKASH KUMAR
Member (Judicial)

Sd/-

V. NALLASENAPATHY
Member (Technical)